

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 22/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S.K MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE COMPANY:

M/s Alpenol  
Vs

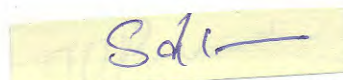
M/s Kishangarh Spuntex P Ltd.

SECTION OF THE COMPANIES ACT: 433,434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**ORDER**

On the last date of hearing we have adjourned the matter with the observation that the parties and their counsel may not be aware of the date of hearing and accordingly the orders were deferred for today. Again no one has put in appearance despite the fact that Rajasthan High Court has passed the order on 20.01.2017 transferring the case to the NCLT Delhi in the presence of the counsel for the petitioner. Therefore, the petition is dismissed for non prosecution.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)